

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 120/2017 in
OA 1748/2014

New Delhi, this the 15th day of May, 2017

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Som Pal Singh
Aged about 44 years
S/o Shri Babu Ram
Technician Gr. II in Group 'C'
(Machine No. CSM 912)
Under Dy. Chief Engineer (TMC/Line)
Near DRM's Office, State Entry Road,
New Delhi-110055 ... Applicant

Versus

1. Union of India thro'
The Chairman, Railway Board,
Ex-Officio Principal Secretary
to Govt. of India, Ministry of Railways
Rail Bhawan, New Delhi-110001
2. The General Manager,
Northern Railway, HQ Office
Baroda House, New Delhi-01
3. The Dy. Chief Engineer/ TMC
Northern Railway, Near DRM's Office
State Entry Road, New Delhi-55

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 30.03.2017 passed in OA 1748/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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